

CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA



No. O.A. 350/405/2020

Date of order: 01.06.2020

Present : Hon'ble Mrs. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

AJIT KUMAR SINGH  
Vs.  
UNION OF INDIA & ORS.

For the Applicant : Mr. P.C. Das, Counsel  
For the Respondents : None

ORDER

Per Bidisha Banerjee, Judicial Member



The applicant has assailed the transfer order dated 30.04.2020 issued by the Ministry of Corporate Affairs, whereby and whereunder he has been transferred from Eastern region, Kolkata and posted as Assistant Official Liquidator, O.L., Kochi and rejection order dated 16.05.2020, rejecting his representation dated 30.04.2020.

2. It appears from the records that the applicant is aggrieved as he has joined Kolkata only on 10.05.2019 as Assistant Director and the office tenure is of three years and therefore, the transfer is a premature one. Further, it is a

mid term transfer, his daughter is about to appear in CBSE 10<sup>th</sup> Examination from Patna which has been postponed due to Covid 19 Pandemic and other family related problems.

3. It also appears that he has preferred a representation on 30.04.2020 to the Respondent No.2 which has been rejected vide order dated 16.05.2020(Annexure A/6)

4. The applicant fears that he would be released shortly and therefore, in view of the urgency requirement under Section 24 of Administrative Tribunals Act is dispensed with.

5. In view of non-completion of tenure and a mid-term transfer, the Respondent No.2 is directed to reconsider the representation as expeditiously as possible and pass a speaking order on the same preferably within one month from the date of receipt of a copy of this order. Till such time the applicant if not already released, shall not be relieved.

4. The O.A. is disposed of. No. costs.

5. Urgent copy for communication of notice and compliance.



(Dr. Nandita Chatterjee)  
Administrative Member

(Bidisha Banerjee)  
Judicial Member

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